

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.1611/97.

Dt. of Decision : 03-12-97.

K.Sreenivasa Rao

.. Applicant.

Vs

1. The General Manager,  
Ordinance Factory Project,  
Yeddumailaram-502.205  
Medak District, A P.

2. The Employment Officer,  
Sangareddy, Govt. of A.P.  
Medak District.

.. Respondents.

Counsel for the applicant : Mr.K.Sudhakar Reddy

Counsel for the respondents : Mr.N.V.Raghava Reddy, Addl. CGSC.

CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Jan

-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR ( MEMBER (JUDL.)

Heard Mr.K.Sudhakar Reddy, learned counsel for the applicant and Mr.W.Satyanarayana for Mr.N.V.Raghava Reddy, learned counsel for the respondents.

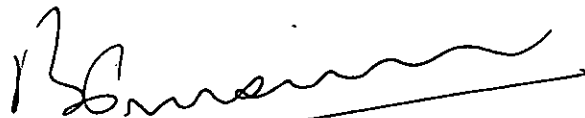
2. The applicant is an aspirant for the post of Chargeman Gr-II (Technical) under the R-1. It is stated that R-1 vide his letter No.09106/GM/OFPM dated 18-11-97 has requested the R-2 to sponsor the eligible candidates for filling up the post of Chargeman Gr-II (Technical). The applicant submits that he has registered his name with the employment exchange and the R-2 may not sponsor his name to the respondent No.1.

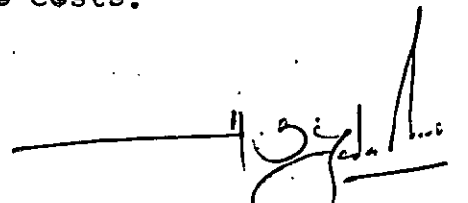
3. The applicant relying upon the decision of the Hon'ble Supreme Court in the case of Excise Superintendent, Malkapatnam, Krishna District Vs. KBN Visweswara Rao and Others (reported in 1996 (6) SCALE 676) has prayed for a direction to R-1 to consider his candidature even though his name has not been sponsored by the R-2 along with the sponsored candidates.

4. Hence, the following direction is given:-

The Respondent No.1 is directed to consider the candidature of the applicant if he submits an application within 7 days in advance from the date of commencement of the written test or viva-voce or both along with the sponsored candidates.


5. With the above direction the OA is disposed of at the admission stage itself. No order as to costs.

  
(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.) 12.97

  
(H. RAJENDRA PRASAD)  
MEMBER(ADMN.)

Dated : The 03rd Dec. 1997.  
(Dictated in the Open Court)

spr

  
Deputy Registrar

O.A.1611/97.

To

1. The General Manager,  
Ordinance Factory Project,  
Yeddumailaram-205, Medak Dist.A.P.
2. The Employment Officer,  
Sangareddy, Govt.of A.P.  
Medak Dist.
3. One copy to Mr. K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
6. One copy to HBSJP.M.(J) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

11/12/97

(8)

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)  
The Hon'ble Mr. B. S. Jaisankar :M(S).

DATED:- 3/12/97

ORDER/JUDGMENT.

M.A../P.A../C.A.No..

in

O.A.No. 1611/97.

T.A.No.

(W.P. )

Admitted and Interim directions issued.

Allowed

Disposed of with Directions..

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.

alw O.A. 1611/97

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH  
9 DEC 1997  
हैदराबाद न्यायपीठ  
HYDERABAD BENCH